

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 239 OF 2015 & IA NO. 885 OF 2017
APPEAL NO. 240 OF 2015, APPEAL NO. 241 OF 2015
AND APPEAL NO. 203 OF 2015

Dated: 23rd April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Appeal No. 239 OF 2015 & IA No. 885 OF 2017
Appeal No. 240 OF 2015 & Appeal No. 241 OF 2015

Indian Wind Power Association ... Appellant(s)
Vs.
Tamil Nadu General & Distribution Corporation Ltd.& Ors.... Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran, Sr. Adv.
Mr. Anand K. Ganesan
Mr. Senthil Jagadeesan
Ms. Sonakshi Malhan
Mr. Shubham Arya

Counsel for the Respondent(s): Mr. G. Umapathy
Mr. S. Vallinayagam
Ms. S. Amali for R-2

APPEAL NO. 203 OF 2015

TANTRANSCO Ltd. & Ors. ... Appellant(s)
Vs.
Indian Wind Power Association & Ors. ... Respondent(s)

Counsel for the Appellant (s): Mr. G. Umapathy
Mr. S. Vallinayagam
Ms. S. Amali for R-2

Counsel for the Respondent(s): Mr. M.G. Ramachandran, Sr. Adv.
Mr. Anand K. Ganesan
Mr. Senthil Jagadeesan
Ms. Sonakshi Malhan
Mr. Shubham Arya for R-1 & R-4

ORDER

The learned counsel appearing for Respondent No. 2 prays for another two weeks' time for compliance of the Order dated 15.03.2019.

Submissions of the learned counsel for the Respondent No 2, as stated supra, is placed on record.

The counsel for the 2nd Respondent is granted two weeks' time for compliance of the order dated 15.03.2019 i.e. on or before 07.05.2019.

List the matter on **13.05.2019**, as agreed by the learned counsel for both the parties.

(Ravindra Kumar Verma)
Technical Member
Bn/js

(Justice N.K. Patil)
Judicial Member